

INCOME DECLARATION SCHEME RULES, 2016

ACKNOWLEDGEMENT OF DECLARATION UNDER SECTION 183 OF THE FINANCE ACT, 2016 IN RESPECT OF THE INCOME DECLARATION SCHEME, 2016

Form 2
[See rule 4(3)]

Whereas Mr./Mrs./M/s (hereinafter referred to as the declarant) has filed a declaration under section 183 of the Finance Act, 2016;

And whereas the said declaration has been received on ;

Now, therefore after consideration of relevant material, I hereby determine the following amount payable by you with respect to the declaration made under the scheme:

Sl. No.	Assessment year	Undisclosed income as declared in Form 1	Undisclosed income eligible for the scheme	Amount payable			Reasons (in case of difference in amounts in Column (3) and (4))
				(5)			
(1)	(2)	(3)	(4)	Tax	Surcharge	Penalty	(6)
Total							

The declarant is hereby directed to make the payment of sum payable as per column (5) of the above table, as specified below: --

- (i) an amount not less than twenty-five per cent of the sum payable on or before 30th day of November, 2016;
- (ii) an amount not less than fifty per cent of the sum payable as reduced by the amount paid under clause (i) above on or before 31st day of March, 2017;
- (iii) the whole of the sum payable as reduced by the amount paid under clauses (i) and (ii) above on or before the 30th day of September, 2017.

In case of non-payment of the amount as specified above, the declaration under Form-1 shall be treated as void and shall be deemed never to have been made.

Place
Date

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Name, signature and seal of Designated Authority